

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 196/MP/2019

- Subject** : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from date of commercial operation to 31.3.2019 for 765 kV line bays and 240 MVar Switchable Line Reactor at Raichur and Sholapur sub-station under “Line bays and reactor at PowerGrid substation for Raichur-Sholapur transmission line for Synchronous interconnection between Southern Region and Western Region.”
- Date of Hearing** : 28.6.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. and Ors.
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Anand K. Ganesan, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL
Shri Anindya Khare, Advocate, MPPMCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalaksami, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing

2. Learned counsel for the Petitioner submitted that the tariff for **Asset I**: 765 kV 240 MVAR Switchable line reactor for 765 kV S/C Raichur-Solapur line-II at Solapur Sub-station and **Asset II**: 765 kV 240 MVAR Switchable line reactor at Raichur Sub-station along with associated Bay and Equipment (“transmission assets’) were claimed in Petition No. 291/TT/2013 with the date of commercial operation as 1.1.2014 and 1.2.2014 respectively under the 2009 Tariff Regulations. However, the Commission



vide order dated 24.11.2015 approved the COD of the instant assets as 1.7.2014 matching with the 765 kV S/C Raichur-Solapur line-II ("Transmission Line") and accordingly directed the Petitioner to file a fresh petition under the 2014 Tariff Regulations. Aggrieved with the order dated 24.11.2015, Review Petition No. 7/RP/2016 was filed against the disallowance of the date of commercial operation of the transmission assets as 1.1.2014 and 1.2.2014. The Commission vide order dated 29.9.2016 rejected the said Review Petition.

3. Pursuant to the directions of the Commission in the order dated 24.11.2015, the Petitioner filed Petition No. 46/TT/2017 considering the COD of the transmission assets as 1.7.2014. The Commission vide order dated 22.8.2017 in Petition No. 46/TT/2017 observed that the transmission assets could not be put into regular use due to delay in commissioning of the transmission line under the scope of Raichur-Solapur transmission Company Ltd. (RSTCL) and held that the delay in commercial operation of 3 months was attributable to the RSTCL and further allowed to recover IDC and IEDC from RSTCL. Accordingly, the instant petition has been filed in compliance of above mentioned orders of the Commission.

4. Learned counsel for the Petitioner further submitted that reply has been filed by MPPMCL in support of Petitioner's claim. However, no reply has been filed by RSTCL.

5. After hearing the counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(Rajendra Kumar Tewari)
Bench Officer

